

No. RJ 230/2023

High Court of Karnataka  
Bengaluru  
Date:19.12.2023

**CIRCULAR**

It is observed by the Hon'ble Court in MFA 103859/2019 c/w MFA 103862/2019 that the Registry of the Motor Vehicles Accident Claims Tribunals have shown negligent attitude in scrutinizing the claim petitions as to the correctness of names and addresses of the parties, which would be continued and reflected in the appeals, resulting in long pendency of appeals for want of correct names and addresses of the parties particularly the Insurance Companies.

Therefore, while forwarding the order dated 24.08.2023 in the said case, the office/registry of all the MACTs and the Courts of District Judiciary are directed not to mechanically scrutiny the papers and shall make proper scrutiny of all papers before placing them before the Courts. Any violation in this regard will be viewed seriously.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

**Sd/-  
REGISTRAR (JUDICIAL)**

**To:**

1. The Registrar General/ Registrar (Vigilance)/ Registrar (Recruitment) / Registrar (Administration)/ Registrar (Infra & Maintenance) / Registrar (Protocol & Hospitality) / Registrar (Computers).
2. The Additional Registrar General/ Additional Registrar (Judicial), High Court of Karnataka at Dharwad and Kalaburagi Benches, for necessary action and circulation among the concerned staff.
3. The Central Project Co-ordinator (CPC), with a request to web-host the circular.
4. The Joint/Deputy Registrar, DJA-I to circulate amongst the Courts of District Judiciary and the Tribunals/MACTs.
5. Office copy.